

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
STARRED QUESTION NO. 159
TO BE ANSWERED ON 10.03.2017

FAKE CASH BENEFITS UNDER BBBP SCHEME

159. SHRI R. GOPALAKRISHNAN:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether lakhs of people have been duped of fake cash benefits under the Beti Bachao Beti padhao (BBBP) Scheme in various States of the country;
- (b) if so, the details thereof; and
- (c) the action taken by the Government against such fraudulent persons and the measures/mechanism being adopted to ensure fair implementation of the scheme?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI MANEKA SANJAY GANDHI)

(a) to (c) : A statement is laid on the table of the House.

STATEMENT REFERRED TO IN THE REPLY OF LOK SABHA STARRED QUESTION NO. 159 SHRI R. GOPALAKRISHNAN REGARDING 'FAKE CASH BENEFITS UNDER BBBP SCHEME'

- (a) & (b) Beti Bachao Beti Padhao (BBBP) is a flagship programme of Ministry of Women and Child Development (MWCD), Government of India to change the mindsets of society to value the girl child and empower her. The scheme mainly focuses on challenging mindsets and deep rooted patriarchy in the societal system, strict enforcement of PC&PNDT Act, advancing education of the girl child: focus is on issues of women empowerment on a life cycle continuum. BBBP scheme has no provision for individual cash incentive/cash transfer component by Government of India and thus is not a DBT (Direct Benefit Transfer) scheme. This fraudulent activity of duping people by falsely promising fake cash benefits in the name of BBBP was brought to the notice of Ministry of Women and Child Development through complaints/ copies of fraudulent forms being filled by people and sent to Office of MWCD. It started coming in sometimes beginning in the end of December 2016 and increased over the time.
- (c) Over 2 lakh fake/illegal forms have been received by this Ministry so far which were reported to have fraudulently sold and filled in the name of providing cash disbursements under BBBP by certain unscrupulous elements/individuals. The menace started from different districts of Uttar Pradesh State and predominantly continued to be so. The Ministry of Women and Child Development took immediate action and preventive measures to contain this menace by taking up the matter with concerned State Government Authorities where this illegal activity has taken place as reported namely Uttar Pradesh, Haryana, Uttarakhand, Punjab and Bihar. FIRs have been filed in some districts. A disclaimer has been uploaded on website of the Ministry. Press release was also carried out in leading newspapers in Hindi and English. This Ministry has also launched a media publicity campaign through Doordarshan/ AIR and other radio stations as well as through Newspapers alerting general public not to fall prey to such unscrupulous activity. The case has now been handed over to CBI.
